

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 06.12.2012**

The meeting No.35/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.12.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.32/AM-13, dated 15.11.2012 and Meeting No.33/AM-13, dated 22.11.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 15.11.2012 and 22.11.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.35/AM-13 dated 06.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 35/84-ALC3/2012

MEETING DATE : 06.12.2012

Case No.:8/25/84-ALC3/2012	Party Name: SRG APPARELS PRIVATE LIMITED	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Rejected</b>
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1	HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Reject
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the information received from the applicant firm is incomplete. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.				

2	Case No.:5/29/84-ALC3/2012	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00251/AM13/	RLA File :03/94/040/00403/AM13/	Lic.No/Date:0310706600 28.08.2012	Reject
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.				
3	Case No.:22/31/84-ALC3/2012	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00283/AM13/	RLA File :52/24/040/00019/AM13/	Lic.No/Date:5210038907 28.08.2012	Defer Date: 20.12.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 20.12.2012.				

Case No.:6/35/84-ALC3/2012	Party Name:	CHIRIPAL	Meet No/Date:35/84-ALC3/2012	<b>Status:</b>
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4		INDUSTRIES LTD.	06.12.2012	<b>Deferred</b>
	HQ File :01/84/050/00300/AM13/	RLA File :08/24/040/00181/AM13/	Lic.No/Date:0810114745 31.08.2012	Defer Date: 27.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the content of nylon fibre (flocks fabric in the export product) in support of their proposal. In view of above, it is not possible for the Committee to calculate the wastage from nylon tow to flock fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 27.12.2012.			

5	Case No.:12/35/84-ALC3/2012	Party Name: S.KHODAY SILK TWISTING FACTORY,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>										
	HQ File :01/84/050/00306/AM13/	RLA File :07/24/040/00242/AM13/	Lic.No/Date:0710090616 06.09.2012											
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-													
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Natural Silk made-ups/sarees (Printed/ embroidered) made of relevant silk fabric, GSM-33-100</td><td>2666.670 Kgs.</td><td>100% Natural Silk fabrics, GSM-33-100, width-44"</td><td>2720.000 Kgs. (Including 2% wastage)</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Natural Silk made-ups/sarees (Printed/ embroidered) made of relevant silk fabric, GSM-33-100	2666.670 Kgs.	100% Natural Silk fabrics, GSM-33-100, width-44"	2720.000 Kgs. (Including 2% wastage)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	100% Natural Silk made-ups/sarees (Printed/ embroidered) made of relevant silk fabric, GSM-33-100	2666.670 Kgs.	100% Natural Silk fabrics, GSM-33-100, width-44"	2720.000 Kgs. (Including 2% wastage)										
	The GSM should match in both import and export. The R.A. has to ensure the specific quantity of input for each GSM, since wide variation of GSM from 33-100 cannot be permitted. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.													

6	Case No.:3/29/84-ALC3/2012	Party Name: MAHAVIR SPINFAB PRIVATE LIMITED	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00249/AM13/	RLA File :06/24/040/00021/AM13/	Lic.No/Date:0610028917 12.09.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

7	Case No.:7/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00253/AM13/	RLA File :35/24/040/00010/AM13/	Lic.No/Date:3510039250 12.09.2012	Defer Date: 20.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 20.12.2012.			

8	Case No.:9/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00255/AM13/	RLA File :35/24/040/00011/AM13/	Lic.No/Date:3510039251 12.09.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the			

information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

9	Case No.:11/35/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Approved</b>														
	HQ File :01/84/050/00305/AM13/	RLA File :07/24/040/00256/AM13/	Lic.No/Date:0710090694 12.09.2012															
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement chart and CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-																	
	<table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Men's/Ladies Shorts made of Ballyfin Canvas 53% Linen (Flax) 47% Cotton dyed fabric, GSM-205 (tolerance plus or minus 10%), Style No.NASTON.</td><td>2050 Nos.</td><td>Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%)</td><td>4510 Sq. meter</td></tr> <tr> <td>2.</td><td>Men's/Ladies Shorts made of Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%), Style No.NASTON.</td><td>490 Nos.</td><td>Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%)</td><td>1078 Sq. meter</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Men's/Ladies Shorts made of Ballyfin Canvas 53% Linen (Flax) 47% Cotton dyed fabric, GSM-205 (tolerance plus or minus 10%), Style No.NASTON.	2050 Nos.	Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%)	4510 Sq. meter	2.	Men's/Ladies Shorts made of Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%), Style No.NASTON.	490 Nos.	Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Men's/Ladies Shorts made of Ballyfin Canvas 53% Linen (Flax) 47% Cotton dyed fabric, GSM-205 (tolerance plus or minus 10%), Style No.NASTON.	2050 Nos.	Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%)	4510 Sq. meter														
2.	Men's/Ladies Shorts made of Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%), Style No.NASTON.	490 Nos.	Ballyfin Canvas 53% Linen (Flax) 47% Cotton bleached fabric, GSM-205 (tolerance plus or minus 10%)	1078 Sq. meter														

Case No.:7/24/84-ALC3/2012	Party Name: MECORDS INDIA LTD.,	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>
HQ File :01/84/050/00230/AM13/	RLA File :03/95/040/00299/AM13/	Lic.No/Date:0310709112 14.09.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/94/2011-12/Hos., dated 05.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dipped Nylon Monofilament fabrics made out of N6/N66 Monofilament yarn of 210D – 1260D	50,000 Kgs.	Nylon monofilament yarn of N6/N66 of 210D – 1260D	51,266 Kgs.
			D. Vinyl Pyridine Latex (41% Dry)	1850 Kgs.
			Resorcinol	200 Kgs.
			Formaldehyde (37% dry)	115 Kgs.

The R.A. to allow the quantity against specific denier of Nylon Monofilament yarn as blanket permission of import of the same from 210 – 1260 Denier cannot be given. Further the applicant firm has mentioned the same quantity of import item No.2, 3 & 4 in the export product. This is not correct, since these inputs are consumable. The R.A. is, therefore, advised to get the application amended from the firm accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>
HQ File :01/84/050/00268/AM13/	RLA File :05/23/040/00235/AM13/	Lic.No/Date:0510335088 18.09.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/93/2011-12/Hos., dated 05.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 70% Cotton 30% Silk printed woven fabric, GSM-40+/-10%, Style No.289183	1500 Nos.	70% Cotton 30% Silk printed woven fabric, GSM-40+/-10%	3.41 Sq. meter per piece
2.	Ladies Top made of 70% Cotton 30% Silk printed woven fabric, GSM-40+/-10%, Style No.289179	2322 Nos.	70% Cotton 30% Silk printed woven fabric, GSM-40+/-10%	2.40 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>
HQ File :01/84/050/00269/AM13/	RLA File :05/23/040/00227/AM13/	Lic.No/Date:0510335094 18.09.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details



submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/95/2011-12/Hos., dated 05.12.2012 as detailed below:-

12	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401706 KIKI	940 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	2.25 Sq. meter per piece
	2.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401680 KEELEY	1000 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	2.82 Sq. meter per piece
	3.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401709 ELLERY	1310 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	1.68 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.:16/31/84-ALC3/2012	Party Name: ELEGANT OVERSEAS	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00277/AM13/	RLA File :05/23/040/00236/AM13/	Lic.No/Date:0510335122 18.09.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.			



14	Case No.:10/35/84-ALC3/2012	Party Name: KABADI CHIKNAGUSA & SONS	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>									
	HQ File :01/84/050/00304/AM13/	RLA File :07/24/040/00255/AM13/	Lic.No/Date:0710090800 18.09.2012										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Natural Silk fabric made out of 100% Mulberry Raw Thrown Silk yarn of any grade (other than Dupion yarn)</td><td>4500.000 Kgs.</td><td>100% Mulberry Raw Thrown Silk yarn of any grade (other than Dupion yarn) Gummed.</td><td>6255.000 Kgs.</td></tr> </tbody> </table> <p>The GSM should match in both import and export.            The R.A. should ensure that import item should be gummed. Grade should match in export and import.            The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Natural Silk fabric made out of 100% Mulberry Raw Thrown Silk yarn of any grade (other than Dupion yarn)	4500.000 Kgs.	100% Mulberry Raw Thrown Silk yarn of any grade (other than Dupion yarn) Gummed.
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	100% Natural Silk fabric made out of 100% Mulberry Raw Thrown Silk yarn of any grade (other than Dupion yarn)	4500.000 Kgs.	100% Mulberry Raw Thrown Silk yarn of any grade (other than Dupion yarn) Gummed.	6255.000 Kgs.									

15	Case No.:10/25/84-ALC3/2012	Party Name: NOORVEER CREATIONS PVT. LTD	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Rejected</b>
	HQ File :01/84/050/00240/AM13/	RLA File :05/24/040/00228/AM13/	Lic.No/Date:0510335212 20.09.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.			

RLA may take suitable consequential action accordingly.

16	Case No.:8/29/84-ALC3/2012	Party Name: ANTIQUE NON WOVEN PVT. LTD.,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00254/AM13/	RLA File :24/24/040/00006/AM13/	Lic.No/Date:2410037440 21.09.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

17	Case No.:19/31/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00280/AM13/	RLA File :08/24/040/00201/AM13/	Lic.No/Date:0810115374 25.09.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.			

18	Case No.:20/31/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00281/AM13/	RLA File :08/24/040/00200/AM13/	Lic.No/Date:0810115375 25.09.2012	Defer Date: 03.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

19	Case No.:22/35/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00316/AM13/	RLA File :34/24/040/00134/AM13/	Lic.No/Date:3410035230 26.09.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature in respect of import item No.2 to 6, supplier's recipe, justification note and manufacturing process of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.			

20	Case No.:21/31/84-ALC3/2012	Party Name: J. S. CORRU PACK PVT LTD	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00282/AM13/	RLA File :34/24/040/00174/AM13/	Lic.No/Date:3410035265 01.10.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and found that the ITC (HS) Code '43082010' as indicated in the application against the export product does not exist in the 'ITC (HS) Classification of Export and Import Items, 2012'. Hence, the export item does not falls under ITC (HS) Code '43' and ITC (HS) Code indicated against the export product is wrong. The Committee advised the applicant firm that if they want to apply, mention the correct ITC(HS) Code against the export item and send to the appropriate Norms Committee. Hence, the Committee was constrained to reject the case.			

21	Case No.:2/27/84-ALC3/2012	Party Name: CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:35/84- ALC3/2012 06.12.2012	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00244/AM13/	RLA File :03/94/040/00341/AM13/	Lic.No/Date:0310711370 03.10.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 17.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:14/31/84-ALC3/2012	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:35/84- ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00275/AM13/	RLA File :05/23/040/00261/AM13/	Lic.No/Date:0510336513 04.10.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Vikas Chopra appeared on behalf of the firm before the Committee. Mr. Chopra presented the sample and explained the details of the case. Accordingly, Committee as per sample, measurement chart, CAD/CAM of export product and explanation given by the representative of the firm appeared before the Committee and after deliberations decided to ratify the Advance Authorization issued in this case, in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008, as detailed below:-			

22	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Jacket made from 100% Polyester woven chiffon printed fabric, GSM-73+/-10%, Style No. IC300534.	5257 Nos.	100% Polyester woven chiffon printed fabric, GSM-73+/-10%	16,030 Sq. meter
	2.	Ladies Jacket made from 98% Cotton 2% Spandex white denim fabric, GSM-245+/-10%, Style No. IC301338.	5987 Nos.	98% Cotton 2% Spandex white denim fabric, GSM-245+/-10%	13,171 Sq. meter (@ 2.20 Sq. meter per piece)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

23	Case No.:24/35/84-ALC3/2012	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00318/AM13/	RLA File :05/23/040/00252/AM13/	Lic.No/Date:0510336430 04.10.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and found that the ITC (HS) Code '42515005' as indicated in the application against the export product does not exist in the 'ITC (HS) Classification of Export and Import Items, 2012'. Hence, the export item does not falls under ITC (HS) Code '42' and ITC (HS) Code indicated against the export product is wrong. The Committee further felt that export product is plastic item. The Committee advised the applicant firm to mention the correct ITC(HS) Code against the export item and send to the appropriate Norms Committee. Hence, the Committee constrained to reject the case.			

24	Case No.:21/35/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>														
	HQ File :01/84/050/00315/AM13/	RLA File :05/24/040/00245/AM13/	Lic.No/Date:0510336874 09.10.2012															
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement chart and CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-																	
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Infant skirt made from 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining and diaper, Style No. 347410/363883/ 493988.</td><td>946 Nos.</td><td>100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)</td><td>1550 Sq. meter</td></tr> <tr> <td>2.</td><td>Girls skirt made from 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining, Style No. 347410/363883/493988.</td><td>3304 Nos.</td><td>100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)</td><td>5942 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Infant skirt made from 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining and diaper, Style No. 347410/363883/ 493988.	946 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)	1550 Sq. meter	2.	Girls skirt made from 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining, Style No. 347410/363883/493988.	3304 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Infant skirt made from 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining and diaper, Style No. 347410/363883/ 493988.	946 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)	1550 Sq. meter														
2.	Girls skirt made from 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining, Style No. 347410/363883/493988.	3304 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)	5942 Sq. meter														

Case No.:6/31/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
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25	HQ File :01/84/050/00267/AM13/	RLA :05/24/040/00254/AM13/	File	Lic.No/Date:0510337130 12.10.2012	Defer Date: 03.01.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.					

26	Case No.:5/35/84-ALC3/2012	Party Name: GENERATION NEXT		Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00299/AM13/	RLA :03/94/040/00571/AM13/	File	Lic.No/Date:0310712786 15.10.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given specific quantity in number separately for each item of export i.e. ladies dress/jacket/shirt. CAD/CAM, measurement chart of export product is also not available in the application in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.				

27	Case No.:19/35/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,		Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00313/AM13/	RLA :04/24/040/00146/AM13/	File	Lic.No/Date:0410140510 16.10.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:- i) Detail specification, GSM and dimension of export and import items. ii) Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.				



- iii) Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant.
- iv) The sizes of export products and calculation for requirement of inputs for each export product.
- v) Input and indigenous content in each export product separately.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013. The Committee also decided to refer the case to DIPP for examination and comments.

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Case No.:23/35/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved	
HQ File :01/84/050/00317/AM13/	RLA File :05/24/040/00265/AM13/	Lic.No/Date:0510337394 17.10.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girl's hat made of 100% Cotton yarn dyed chambray woven fabric, GSM-120+/-10%, Style No. 38167.	4000 Nos.	100% Cotton yarn dyed chambray woven fabric, GSM-120+/-10%	2520 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:3/35/84-ALC3/2012	Party Name: ARVIND LIMITED	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Approved</b>
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HQ File :01/84/050/00297/AM13/

RLA File :08/24/040/00227/AM13/

Lic.No/Date:0810115806

18.10.2012

29

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cotton dyed denim fabric over-dyed and/or coated	52,359 Kgs.	Cotton dyed denim fabric	53,406 Kgs. (including 2% wastatge)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/31/84-ALC3/2012

Party Name: NEW HOSIERY  
IMPEX PVT. LTD.Meet No/Date:35/84-  
ALC3/2012  
06.12.2012**Status:**  
**Approved**

HQ File :01/84/050/00284/AM13/

RLA File :02/24/040/00123/AM13/

Lic.No/Date:0210183363  
19.10.2012

30

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/96/2011-12/Hos., dated 05.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Citroen car dealers welders overall – made of Jupiter FR new empire red 100% Cotton fabric, GSM-235+/-10% and scala FR	1200 Nos.	100% Cotton fabric, GSM-235+/-10%	4.19 Sq. meter per piece
			75% Cotton 25% Polyester woven fabric	1.00 Sq. meter per piece

	mole grey 75% Cotton 25% Polyester woven fabric, GSM-320+/-10%		Polyester woven fabric, GSM-320+/-10%	per piece
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

31	Case No.:4/35/84-ALC3/2012	Party Name: SUPERHOUSE LTD.,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00298/AM13/	RLA File :06/24/040/00026/AM13/	Lic.No/Date:0610029321 19.10.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM with appropriate marking of dimension, measurement chart and style number for all export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.			

32	Case No.:29/35/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00323/AM13/	RLA File :05/24/040/00273/AM13/	Lic.No/Date:0510337602 23.10.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has not submitted legible copy of measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

33

Case No.:18/35/84-ALC3/2012	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:35/84- ALC3/2012 06.12.2012	Status: Approved	
HQ File :01/84/050/00312/AM13/	RLA File :02/24/040/00120/AM13/	Lic.No/Date:0210183403 25.10.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on manufacturing process and other details given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woollen blended yarn containing wool and cashmere (grey/dyed), Wool:210.00 Kgs., Cashmere:90.00 Kgs. 18NM to 84NM singleply/doubleply/multipleply	300.00 Kgs.	Wool Tops upto 32.00 Micron, dyed/undyed	231.00 Kgs. (including 10% wastage)
			Cashmere (Dehaired) fibre upto 20.00 Micron	99.00 Kgs. (including 10% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:49/35/84-ALC3/2012	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:35/84- ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pants (Trousers) made out of 98% Cotton 2% Spandex fabric, GSM-340+/-10%	89,212 Nos.	98% Cotton 2% Spandex fabric, GSM-340+/-10%, cuttable width-51"-53"	2,00,726.00 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-10%, width-58"	36, 577.00 Sq. meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net
2.	Ladies Pants (Trousers) made out of 72% Cotton, 27% Polyester, 1% Spandex fabric, GSM-356+/-10%	22,856 Nos.	72% Cotton, 27% Polyester, 1% Spandex fabric, GSM-356+/-10%, Cuttable width-57"	51,427.00 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-10%, width-58"	9371.00 Sq. meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net
3.	Ladies Pants (Trousers) made out of 97% Cotton 3% Spandex fabric, GSM-340+/-10%	588 Nos.	97% Cotton 3% Spandex fabric, GSM-340+/-10%, Cuttable width-57"	1324 Sq. meter
			80% Polyester 20% Cotton T/C	241.00 Sq.

			Pocketing fabric, GSM-105+/-10%, width-58"	meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net
4.	Ladies Pants (Trousers) made out of 72% Cotton, 26% Polyester, 2% Spandex fabric, GSM-270+/-10%	4536 Nos.	72% Cotton, 26% Polyester, 2% Spandex fabric, GSM-270+/-10%, Cuttable width-52"	10,205.00 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-10%, width-58"	1860.00 Sq. meter
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

35	Case No.:20/35/84-ALC3/2012	Party Name: A.I. ENTERPRISES PVT. LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00314/AM13/	RLA File :04/24/040/00147/AM13/	Lic.No/Date:0410140651 26.10.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart and style number of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 03.01.2013.			

36	Case No.:44/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved														
	HQ File :01/84/050/00338/AM13/	RLA File :05/23/040/00300/AM13/	Lic.No/Date:0510337684 26.10.2012															
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Girls Blouse made of 100% Cotton dyed woven fabric, GSM-70+/-10%, Style No.376220</td><td>5390 Nos.</td><td>100% Cotton dyed woven fabric, GSM-70+/-10%</td><td>5390 Sq. meter</td></tr> <tr> <td>2.</td><td>Girls Dress made of 100% Cotton bleached woven fabric, GSM-70+/-10%, Style No.426937/ 370665</td><td>7100 Nos.</td><td>100% Cotton bleached woven fabric, GSM-70+/-10%</td><td>10,366 Sq. meter</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Girls Blouse made of 100% Cotton dyed woven fabric, GSM-70+/-10%, Style No.376220	5390 Nos.	100% Cotton dyed woven fabric, GSM-70+/-10%	5390 Sq. meter	2.	Girls Dress made of 100% Cotton bleached woven fabric, GSM-70+/-10%, Style No.426937/ 370665	7100 Nos.	100% Cotton bleached woven fabric, GSM-70+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Girls Blouse made of 100% Cotton dyed woven fabric, GSM-70+/-10%, Style No.376220	5390 Nos.	100% Cotton dyed woven fabric, GSM-70+/-10%	5390 Sq. meter														
2.	Girls Dress made of 100% Cotton bleached woven fabric, GSM-70+/-10%, Style No.426937/ 370665	7100 Nos.	100% Cotton bleached woven fabric, GSM-70+/-10%	10,366 Sq. meter														

Case No.:26/35/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00320/AM13/	RLA File :05/24/040/00278/AM13/	Lic.No/Date:0510337712 29.10.2012	



37

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Rayon printed (stripe) fabric, GSM-90+/-10% variation, Style No.7626530	2265 Nos.	100% Rayon printed (stripe) fabric, GSM-90+/-10% variation, width-59/60"	2492 Sq. meter (@ 1.10 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:41/35/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Approved</b>
HQ File :01/84/050/00335/AM13/	RLA File :05/24/040/00279/AM13/	Lic.No/Date:0510337715 29.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester printed woven fabric with dyed fabric used as Trims, GSM-90+/-10% variation, Style: 13BW111	10,299 Nos.	100% Polyester printed woven fabric, GSM-90+/-10% variation, width-55" (cuttable)	14,111 Sq. meter
			100% Polyester dyed	4628 Sq. meter

woven fabric, GSM-90+/-  
10% variation, width-55”  
(cuttable)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:42/35/84-ALC3/2012

Party Name: SHAHI EXPORTS  
PVT. LTD.

Meet No/Date:35/84-  
ALC3/2012  
06.12.2012

**Status:**  
**Approved**

HQ File :01/84/050/00336/AM13/

RLA File :05/24/040/00270/AM13/

Lic.No/Date:0510337891  
30.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Blazer made of 55% Linen 45% Cotton dyed fabric, GSM-217(Tolerance + or -10%), Style No. M9380003	1100 Nos.	55% Linen 45% Cotton dyed fabric, GSM-217(Tolerance + or -10%)	4114 Sq. meter
2.	Ladies Top made of 100% Cotton denim fabric, GSM-80(Tolerance + or -10%), Style No. CR719	9500 Nos.	100% Cotton denim fabric, GSM-80 (Tolerance + or -10%)	12,730 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

39

Case No.:43/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00337/AM13/	RLA File :05/23/040/00302/AM13/	Lic.No/Date:0510337903 30.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on measurement chart and CAD/CAM given by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Dress made of 100% Cotton printed woven fabric, GSM-63+/-10%, Style No. 377751/306250	4621 Nos.	100% Cotton printed woven fabric, GSM-63+/-10%,	6146 Sq. meter
2.	Girls Dress made of 100% Cotton printed woven fabric, GSM-63+/-10%, Style No. 377751/306250	12,268 Nos.	100% Cotton printed woven fabric, GSM-63+/-10%,	18,648 Sq. meter
3.	Infants Romper made of 100% Cotton printed woven fabric, GSM-63+/-10%, Style No. 425653/306278	4233 Nos.	100% Cotton printed woven fabric, GSM-63+/-10%,	2202 Sq. meter
4.	Girls Romper made of 100% Cotton printed woven fabric, GSM-63+/-10%, Style No. 425653/306278	10,456 Nos.	100% Cotton printed woven fabric, GSM-63+/-10%,	7738 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

41

Case No.:13/35/84-ALC3/2012	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:35/84- ALC3/2012 06.12.2012	<b>Status: Approved</b>	
HQ File :01/84/050/00307/AM13/	RLA File :02/24/040/00125/AM13/	Lic.No/Date:0210183466 31.10.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen woven fabric	19,940 Kgs.	Flax yarn upto 80LEA/NM, Singleply/ Doubleply/Multipleply	21,336 Kgs. (including 7% wastatge)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

42	Case No.:14/35/84-ALC3/2012		Party Name: LAXMI FABRICS		Meet No/Date:35/84-ALC3/2012 06.12.2012		<b>Status: Approved</b>	
	HQ :01/84/050/00308/AM13/		File RLA :07/24/040/00309/AM13/		File Lic.No/Date:0710091686 01.11.2012			
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed			

1.	Dyed/Undyed/Embroidered Warp Pile fabrics, Cut, GSM-180, width-44/45” (Fabrics made of 82% Viscose, 10% Nylon Filament Yarns and 8% Silk yarn)	44,554 Sq. meter	Undyed/unprinted Warp Pile fabrics, Cut, GSM-180, width-44/45” (Fabrics made of 82% Viscose, 10% Nylon Filament Yarns and 8% Silk yarn)	45,000 Sq. meter
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/35/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Approved</b>
HQ File :01/84/050/00309/AM13/	RLA File :07/24/040/00310/AM13/	Lic.No/Date:0710091687 01.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Undyed/Embroidered Warp Pile fabrics, Cut, GSM-180, width-44/45” (Fabrics made of 82% Viscose and 18% Nylon Filament Yarns)	44,554 Sq. meter	Undyed/unprinted Warp Pile fabrics, Cut, GSM-180, width-44/45” (Fabrics made of 82% Viscose and 18% Nylon Filament Yarns)	45,000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

44	Case No.:31/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00325/AM13/	RLA File :05/23/040/00304/AM13/	Lic.No/Date:0510338084 01.11.2012	Defer Date: 27.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.12.2012.			

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Case No.:35/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>	
HQ File :01/84/050/00329/AM13/	RLA File :05/23/040/00303/AM13/	Lic.No/Date:0510338085 01.11.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 55% Cotton 42% Polyester 3% Spandex printed woven fabric, GSM-250+/-10%, Style No.8539	2820 Nos.	55% Cotton 42% Polyester 3% Spandex printed woven fabric, GSM-250+/-10%	5640 Sq. meter
2.	Ladies Dress made of 55% Cotton 42% Polyester 3%	3340 Nos.	55% Cotton 42% Polyester 3% Spandex dyed woven	1670.000 Kgs.

	Spandex dyed woven fabric, GSM-250+/-10%, Style No.8507R		fabric, GSM-250+/-10%	
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

46	Case No.:7/35/84-ALC3/2012	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00301/AM13/	RLA File :03/95/040/00578/AM13/	Lic.No/Date:0310714244 05.11.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.01.2013.			

47	Case No.:8/35/84-ALC3/2012	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00302/AM13/	RLA File :03/95/040/00581/AM13/	Lic.No/Date:0310714287 05.11.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.01.2013.			

48	Case No.:9/35/84-ALC3/2012	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00303/AM13/	RLA File :03/95/040/00581/AM13/	Lic.No/Date:0310714247	Defer Date:



40	:03/95/040/00595/AM13/	05.11.2012	03.01.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.01.2013.			

49	Case No.:33/35/84-ALC3/2012	Party Name: ETHNIC INDIA	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>														
	HQ File :01/84/050/00327/AM13/	RLA File :05/23/040/00308/AM13/	Lic.No/Date:0510338229 05.11.2012															
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-																	
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Scarves with embroidered made of 63% Viscose 34% Cotton 2% Metallised Fibre 1% Elastane fabric</td><td>5346 Nos.</td><td>63% Viscose 34% Cotton 2% Metallised Fibre 1% Elastane fabric</td><td>5346 Sq. meter</td></tr> <tr> <td>2.</td><td>Ladies Scarves with sequins finish with net fabric made of 100% Viscose woven fabric</td><td>4484 Nos.</td><td>100% Viscose woven fabric</td><td>4484 Sq. meter</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Scarves with embroidered made of 63% Viscose 34% Cotton 2% Metallised Fibre 1% Elastane fabric	5346 Nos.	63% Viscose 34% Cotton 2% Metallised Fibre 1% Elastane fabric	5346 Sq. meter	2.	Ladies Scarves with sequins finish with net fabric made of 100% Viscose woven fabric	4484 Nos.	100% Viscose woven fabric
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Ladies Scarves with embroidered made of 63% Viscose 34% Cotton 2% Metallised Fibre 1% Elastane fabric	5346 Nos.	63% Viscose 34% Cotton 2% Metallised Fibre 1% Elastane fabric	5346 Sq. meter														
2.	Ladies Scarves with sequins finish with net fabric made of 100% Viscose woven fabric	4484 Nos.	100% Viscose woven fabric	4484 Sq. meter														
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.																		

Case No.:40/35/84-ALC3/2012	Party Name: MAHARANI OF	Meet No/Date:35/84-	<b>Status:</b>
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	INDIA	ALC3/2012 06.12.2012	Approved	
HQ File :01/84/050/00334/AM13/	RLA File :05/24/040/00258/AM13/	Lic.No/Date:0510338293 05.11.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Children skirt made of 100% Poly Crinkle Print fabric 127x78/50Dx75D, width-55/56” and indigenous Poly satin and Elastic, Style: Peggy	33,571 Nos.	100% Poly Crinkle Print fabric 127x78/50Dx75D, width-55/56”	36,000 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

51

Case No.:46/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved
HQ File :01/84/050/00340/AM13/	RLA File :05/23/040/00307/AM13/	Lic.No/Date:0510338280 05.11.2012	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Short made of 100% Cotton yarn dyed woven fabric, GSM-175+/-10%, Style No. 349292	3550 Nos.	100% Cotton yarn dyed woven fabric, GSM-175+/-10%	1775 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/35/84-ALC3/2012	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00311/AM13/	RLA File :07/24/040/00306/AM13/	Lic.No/Date:0710091772 06.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Blankets made out by using 2/38 and 1/16 Polyester Acrylic 80:20 yarns in the ratio of 1:1 of the imported material	95,000.000 Kgs.	2/38 Polyester Acrylic 80:20 blended yarn with +/- 10% Tolerance	50,000 Kgs.
			1/16 Polyester Acrylic 80:20 blended yarn with +/- 10% Tolerance	50,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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53	Case No.:25/35/84-ALC3/2012	Party Name: SHRI LAKSHMI COTSYN LIMITED,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00319/AM13/	RLA File :05/24/040/00287/AM13/	Lic.No/Date:0510338417 06.11.2012	Defer Date: 03.01.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart and sketch of export product in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 03.01.2013.			

	Case No.:30/35/84-ALC3/2012	Party Name: AKRITI APPARELS PVT.LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00324/AM13/	RLA File :05/23/040/00306/AM13/	Lic.No/Date:0510338393 06.11.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			
S.No.	Export Product	Export Quantity	Import item	Quantity allowed

54	1.	Babies Dress made from 60% Cotton 40% Nylon lace fabric, GSM-107+/-10% (imported) and lining 100% Cotton fabric (Indigenous), Style No. 7130854-001/002/003 ChG May L. Dress	1010 Nos.	60% Cotton 40% Nylon lace fabric, GSM-107+/-10%, width-150 cms.	788 Sq. meter
	2.	Girls Dress made from 60% Cotton 40% Nylon lace fabric, GSM-107+/-10% (imported) and lining 100% Cotton fabric (Indigenous), Style No. 7130854-001/002/003 ChG May L. Dress	13,130 Nos.	60% Cotton 40% Nylon lace fabric, GSM-107+/-10%, width-150 cms.	14,438 Sq. meter
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>					

Case No.:34/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Approved</b>
HQ File :01/84/050/00328/AM13/	RLA File :05/23/040/00313/AM13/	Lic.No/Date:0510338301 06.11.2012	
<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this</p>			

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case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Vest made of 100% Cotton Cut Velvet dyed woven fabric, GSM-235+/-10%, Style No. W032U01-Vest	460 Nos.	100% Cotton Cut Velvet dyed woven fabric, GSM-235+/-10%	506.00 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

56

Case No.:27/35/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00321/AM13/	RLA File :05/24/040/00286/AM13/	Lic.No/Date:0510338873 09.11.2012	Defer Date: 27.12.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.12.2012.			

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Case No.:32/35/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00326/AM13/	RLA File :05/24/040/00288/AM13/	Lic.No/Date:0510338782 09.11.2012	Defer Date: 03.01.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, applicant firm has given import item in number. Due to this, Committee was unable to compute the requirement of fabric asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the correct information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013.			

58

Case No.:45/35/84-ALC3/2012	Party Name: ASHTON INTERNATIONAL PVT.LTD.	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: Approved	
HQ File :01/84/050/00339/AM13/	RLA File :05/23/040/00282/AM13/	Lic.No/Date:0510338834 09.11.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Carded Woollen blended yarn containing 80% Wool, 20% Nylon (+/- 10%)(Packed in 43,801 Nos. of plastic dye centers)	1,50,000 Kgs.	Undyed blended (Hetero-geneous) fibre containing 80% Wool, 20% Nylon (+/- 10%)	1,63,200 Kgs.
			Spinning oil	1500 Kgs.
			Plastic Dye Centers (Total No. of plastic dye centers = 43,801 Nos.)	Net to net
The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.				

59	Case No.:16/35/84-ALC3/2012	Party Name: PREMIER ENTERPRISES	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00310/AM13/	RLA File :35/24/040/00017/AM13/	Lic.No/Date:3510039609 16.11.2012	Defer Date: 03.01.2013



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given content of x-ray thread in the export product in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 03.01.2013.

60	Case No.:28/35/84-ALC3/2012	Party Name: CHELSEA MILLS	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00322/AM13/	RLA File :05/23/040/00325/AM13/	Lic.No/Date:0510339025 16.11.2012	Defer Date: 20.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.			

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Case No.:36/35/84-ALC3/2012	Party Name: HARYANA TEXPRINTS (OVERSEAS) LTD.	Meet No/Date:35/84- ALC3/2012 06.12.2012	Status: Approved	
HQ File :01/84/050/00330/AM13/	RLA File :05/23/040/00321/AM13/	Lic.No/Date:0510339024 16.11.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Printed Cotton Viscose fabric (52% Cotton, 48%	17,500 Kgs.	Continuous Viscose Rayon Filament yarn 50D/24F A	8820 Kgs. (including 5%

Viscose), GSM-67 (Quantity- 2,34,500 meters)	grade	wastage)
The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.		

62	Case No.:37/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00331/AM13/	RLA File :05/23/040/00331/AM13/	Lic.No/Date:0510339052 16.11.2012	Defer Date: 20.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.			

63	Case No.:38/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00332/AM13/	RLA File :05/23/040/00330/AM13/	Lic.No/Date:0510339051 16.11.2012	Defer Date: 20.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.			

	Case No.:39/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2012 06.12.2012	Status: <b>Approved</b>
	HQ File :01/84/050/00333/AM13/	RLA File :05/23/040/00329/AM13/	Lic.No/Date:0510339050 16.11.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

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case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Shirt (full sleeve) made of 97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%, Style No.146096R	2780 Nos.	97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%	3892 Sq. meter

The GSM should match in both import and export.

The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.

65

Case No.:47/35/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00341/AM13/	RLA File :04/24/040/00177/AM13/	Lic.No/Date:0410141046 16.11.2012	Defer Date: 03.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- Detail specification, GSM and dimension of export and import items.
- Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.
- Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant.
- The sizes of export products and calculation for requirement of inputs for each export product.
- Input and indigenous content in each export product separately.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.01.2013. The Committee also

decided to refer the case to DIPP for examination and comments.

66	Case No.:48/35/84-ALC3/2012	Party Name: STANFAB APPARELS PRIVATE LIMITED	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00342/AM13/	RLA File :04/24/040/00173/AM13/	Lic.No/Date:0410141064 16.11.2012	Defer Date: 27.12.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.12.2012.			

67

Case No.:1/35/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:35/84-ALC3/2012 06.12.2012	<b>Status: Approved</b>	
HQ File :01/84/050/00295/AM13/	RLA File :07/24/040/00345/AM13/	Lic.No/Date:0710092096 26.11.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk dyed/ printed/embroidered fabrics, GSM-54, width-44/45”	44,554.400 Sq. meter	100% Natural Silk fabrics (undyed/unprinted), GSM-54 (39,491 meters), width- 44/45” (Fabrics made of 100% Mulberry Raw Silk, without mix of any other constituent yarns)	45,000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/35/84-ALC3/2012

Party Name: LAXMI FABRICS

Meet No/Date:35/84-  
ALC3/2012  
06.12.2012

**Status:**  
**Approved**

HQ File :01/84/050/00296/AM13/

RLA File :07/24/040/00346/AM13/

Lic.No/Date:0710092097  
26.11.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk dyed/ printed/embroidered fabrics, GSM-54, width-44/45"	44,554.400 Sq. meter	100% Natural Silk fabrics (undyed/unprinted), GSM-54, width- 44/45" (Fabrics made of 100% Mulberry Raw Silk, without mix of any other constituent yarns)	45,000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASES

(69)

Case No.609

M/s Shahi Exports Pvt. Ltd., Faridabad

NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/226/AM-13/DES-V
Increase in consumption of fabric to use in export product against Advance Authorization Nos.0510323401 dated 27.04.2012, 0510324313 dated 09.05.2012 and 0510327638 dated 18.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Aditya Sharma, General Manager and Mr. Kaushalpal, Cutting Incharge appeared on behalf of the firm before the Committee. Mr. Aditya Sharma presented the sample and explained the details of the case. Accordingly, Committee as per sample and explanation given by the representatives of the firm appeared before the Committee and after deliberations decided to re-fix the ad-hoc norms in the Advance Authorization issued in this case as detailed below:-

Advance Authorization No.0510323401 dated 27.04.2012

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Blouse made of 100% Polyester printed fabric, GSM-87+/-10%	23,742 Pcs.	100% Polyester printed fabric, GSM-87+/-10%	2.91 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Advance Authorization No. 0510324313 dated 09.05.2012

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Blouse made of 100% Polyester printed fabric, GSM-87+/-10%	2610 Pcs.	100% Polyester printed fabric, GSM-87+/-10%	2.91 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Blouse made of 100% Polyester printed fabric, GSM-87+/- 10%	5261 Pcs.	100% Polyester printed fabric, GSM-87+/- 10%	2.91 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(70)

Case No.610	M/s Radiant Exports, New Delhi
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/358/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510334020 dated 07.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.

(71)

Case No.611	M/s Ashton International Pvt. Ltd., New Delhi
NC 35/AM-13, dt. 06.12.2012	File No.01/84/50/95/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510325495 dated 21.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that 'Plastic Dye Centers' are made of plastic on which the yarn wound. There is no wastage of this item unless mismanagement and breakage due to negligence. Therefore, the Committee not agreed with the request of the applicant firm and decided to maintain status quo in this case.

(72)



Case No.612	M/s Gaurav International, Gurgaon
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/373/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510334886 dated 14.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and deficiency letter has been issued by the O/o DC(MSME) to the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 27.12.2012.

(73)

Case No.613	M/s Master Garments, Tirupur
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/368/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No. 3210056781 dated 04.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/92/2011-12/Hos., dated 04.11.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hat made out of 92% Polyester 8% Spandex knitted fabric, GSM-280+/-10%	11,586 Nos.	92% Polyester 8% Spandex knitted fabric (Heavy Fleece with DWR), GSM-280+/-10%	5213.00 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(74)

Case No.614	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/405/AM-13/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No.0510291829 dated 25.07.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the

information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

(75)

Case No.615	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 35/AM-13, dt. 06.12.2012	File No.01/84/50/136/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No. 3510038573 dated 15.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 03.01.2013.

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### Outside Agenda case

(76)

Case No.5	Ref. from Directorate of Revenue Intelligence, Ministry of Finance, Mumbai.
NC 35/AM-13, dt. 06.12.2012	File No.01/84/162/783/AM-02/DES-V
Request from Directorate of Revenue Intelligence, Ministry of Finance, Mumbai to withdraw the clarification given by ALC in its meeting held on 14.2.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and examined the request of Directorate of Revenue Intelligence, Ministry of Finance, Mumbai to withdraw the clarification given by ALC in its meeting held on 14.2.2002 for use of 'Float Glass' as 'Glazing Glass' in leather industry given in the case of M/s Prashant Trading Co., Mumbai. The Committee examined the observation made by Directorate of Revenue Intelligence, Ministry of Finance. The Committee also noted the technical comments from the Central Leather Research Institute, Chennai to Directorate of Revenue Intelligence, Ministry of Finance. It was decided to recommend for deletion of the 'Glazing Glass' as inputs for finish as appearing in SION G-7 for leather product. It is decided to refer the matter to Central Leather Research Institute, Chennai to seek advice on the exact description of

item of Glazing Glass to be included under the said norms. It is also decided by the Norms Committee that with the approval of competent authority DGFT may advised to all R.As. to issue authorization against SION G-7 mentioning that the glazing glass to be used should be in cylindrical shape, 2”x 6” in size, very hard and resistant against weathering.

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